<u>COURT-I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NOS. 630 & 629 OF 2017 IN</u> <u>DFR NO. 4002 OF 2016</u>

Dated: 17th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

M/s Akorn India Pvt. Ltd. Appellant(s) Vs. Himachal Bradesh Electricity Regulatory Commission & Respondent(s)

Himachal Pradesh Electricity Regulatory Commission & Respondent(s) Anr.

Counsel for the Appellant(s) : Mr. Ajay Vaidya

<u>ORDER</u>

<u>IA NO. 630 OF 2017</u>

(Appln. for condonation of delay re-filing)

There is 224 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

I.A. No. 629 of 2017

(Appl. for condonation of delay in filing)

Issue notice to the Respondents returnable on 13.09.2017. Dasti, in addition, is permitted.

List the matter on <u>13.09.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt